

to private contractors with a view to earning illegal gratifications;

(c) whether it is also a fact that the General Manager is going to retire in July, 1990 but he is bent upon disturbing the important functionaries of the company by making mass transfers;

(d) whether it is also a fact that General Manager has made one Manager of Rourkela Unit as Unit Head knowing fully well that the said manager's conduct is under C.B.I. investigation; and

(e) if so, what action Government propose to take against the said officers?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI):

(a) Five Magnetic Separators were purchased and installed during the period from 1985 to 1988 when a Managing Director was in position. These were purchased after a thorough scrutiny by a Committee and are working satisfactorily. The investments made on these have already been recovered,

(b) No, Sir.

(c) The General Manager (Operations) is to retire on the 31st July, 1990 on reaching the age of superannuation. No mass transfer has been done recently.

(d) and (e) The information is being collected and will be laid on the Table of the House.

**Dtofmte between NABARD, RBI and the Government of Maharashtra over loans to farmers**

1691. DR. BAPU KALDATE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that there is a dispute between NABARD, the Reserve Bank of India and the Maharashtra Government over the loans given to farmers (upto Rs. 10000/-); and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

**Measures to prevent the mixing of powerloom cloth with handloom cloth**

1692. SHRI KOTAIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) what measures have been taken to prevent the mixing of powerloom cloth with handloom cloth being exported; and

(b) what has prevented Government from implementing the recommendation made by the High Powered Handloom Committee headed by Shri B. Siva Raman, the then member of the Planning Commission, from identifying the powerloom cloth?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV):

(a) The exports of Indian handloom goods enjoy duty concessions and quota free entry in certain importing countries. The Textiles Committee carries out limited preshipment inspection of such consignments for ensuring handloom origin of the materials.

(b) Government have implemented the recommendations of the High Powered Handloom Committee by enacting Handlooms (Reservation of Articles for Production) Act, 1985 whereby 22 items consisting of cotton, silk, wool and certain kinds of blended fabrics have been reserved for exclusive production in the handloom sector. Government have, however, exempted the following three items from the operation of Reservation Orders solely for the purposes or exports:

- (i) 100% Cotton Crepe/fabrics or garments made out of it,
- (ii) 100% cotton check shirtings or garments made of it; and
- (iii) All pure silk items.

**Production of hank yarn**

1693. SHRI KOTAIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) what measures have been taken to